

ing the Narcotic Drugs and Psychotropic substances Rules, 1935.

[Placed in library. See No LT-S06/85 for (i) to (iv)]

**Notification of the Ministry of Finance Income Tax (Seventh Amendment) Rules, 1985**

SHRI VISHWANATH. PRATAP SINGH: Sir, I also beg to lay on the table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification S. O. To. 838(E), dated the 19th November 1985, publishing the income-tax Seventh Amendment) Rules, 1985, under section 296 of the Income-Tax Act, 1961, together with an Explanatory Memorandum on the Notification

[Placed in library See No LT-

490/85]

**Notification of the Ministry of Finance (Department of Revenue) and related papers**

SHRI VISHWANATH PRATAP SINGH: Sir, I also beg to lay on the table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) together with Explanatory Memoranda thereon: —

(i) G. R. R. Nos. 844 (E) and 845(E), dated the 15th November 1985 excluding mill scale of iron or steel from the purview of exemption as provided under Notification No. 204[83-CE, dated the 1st August 1983 and prescribing as effective basic excise duty of 12 per cent ad valorem irrespective of the consideration whether manufactured by a primary producer or re-rolling mills.

(ii) G. S. R. No. 847(E), dated the 15th November, 1965, exempting excise duty on carbon dioxide not conforming to ISI specification produced in a factory for distillation and intended to be supplied for use

in a bottling plant for the manufacture of carbon dioxide conforming to ISI specifications.

[Placed in Library. See No LT-1493[8S] for (i) and (ii).

Notification of the Ministry of Personnel administrative Reforms, public Grievances and Pension publishing the Central Administrative Tribunal (Finance and Administrative powers) Rules, 1985

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SITARAM KESRI): Sir, on behalf of Shri P. Chidambaram, I beg to lay on the table under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985 a copy (in English and Hindi) of the Ministry of Personnel and Training Administrative Reforms and Public Grievances and Pension (Department of Personnel and Training) Notification G. S. R. No. 854(E), dated the 20th November, 1985, publishing the Central Administrative Tribunal (Financial and Administrative Power) Rules, 1985.

[Placed in Library. See No. LT-1592/85]

**REPORT OF THE JOINT COMMITTEE ON OFFICES OF PROFIT**

SHRIMATI MONIKA DAS (Karnataka) : Sir, I beg to lay on the table a copy (in English and Hindi) of the First Report of the Joint Committee on Offices of Profit.

**REFERENCE TO THE CONTINUING TERRORIST ACTIVITIES IN PUNJAB**

SHRI LAL K. ADVANI (Madhya Pradesh): Mr. Chairman, Sir, I rise to condemn the murderous attack on Giani Sahib Singh, Head Granthi of